

(DRAFT OF SUCCESSION CERTIFICATE)

JHRG01-001957-2020

Schedule XLII-High Court (J) 38 (old 127)

SUCCESSION CERTIFICATE

(Section 377 of the Indian Succession Act XXXIX of 1925)

Succession Certificate Case No. – 06 of 2020

Dharambir Prasad S/o Aklū Garai,
R/o Village House No. 80, Matri Chhaya, Birsa Colony Muramkala
PS Ramgarh
District Ramgarh

.....**Applicant**

vrs.

1. Niranjān Kumar Sudhansu S/o Dharambir Prasad
2. Manoranjan Kumar S/o Dharmbir Prasad
Both R/o Village No. 80, Matri Chhaya, Birsa Colony Muramkala
PS Ramgarh
District Ramgarh
Temporary Address of OP No. 1 -
C/o Collector Residence IO Ajanta Rest Houser Jal Gaon Maharashtra
Temporary Address of OP No. 2 -
C/o Manju Niwasas, Jahaji Kothi, Near Jahaji Kothi,
Near Jakkanpur, Phulwari, Patna
District Patna (Bihar)

.....Opp. Parties.

In the Court of Principal District Judge, Ramgarh.

Dharambir Prasad S/o Aklū Garai,
R/o Village House No. 80, Matri Chhaya, Birsa Colony Muramkala
PS Ramgarh
District Ramgarh

.....(Applicant)

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Whereas you applied on the 25th Day of November, 2020 for a certificate under the Indian Succession Act, in the matter of the estate of **Late Kamla Kumari** in respect of the following debts and securities, namely :-

DEBTS			
Serial number	Name of debtor	Amount of debt including interest on date of application for certificate	Description and date of instrument, if any, by which the debt is secured.
1	2	3	4
01	State Bank of India, Ramgarh Cantt Branch, Ramgarh	Rs. 13,13,054/-	PPF Account No. 10989374104
Total		Rs. 13,13,054/-	

(Rupees Thirteen Lacs Thirteen Thousand and Fifty Four Only)

Extract of Order dated 25.03.2021

That a succession certificate be issued in favour of the applicant **Dharambir Prasad** in respect of amount of **Rs. 13,13,054/- (Rupees Thirteen Lacs, thirteen thousand fifty four only)** lying in the PPF Account of **Late Kamla Kumari**, the deceased employee of **Sadar Hospital, Ramgarh** with Account No. 10989374104 with **SBI, Ramgarh Cantt, Branch, Ramgarh**. A succession certificate is prepared accordingly in the name of the applicant **Dharambir Prasad** on filing of requisite court fee.

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This certificate is accordingly granted to you and empowers you to collect those debts and

- (1) to receive interest or dividends on
- (2) to negotiate or transfer
- (3) both to receive interest or dividends or, and to negotiate or transfer the securities any of them.

Dated this 25th day of March, 2021.

Sinha
012
Civil Muharrir-I
12.8.2021

Sarishdar
12/03/21
Sheristedar
12.8.2021

Nikesh Kumar Sinha
12.8.21
(Nikesh Kumar Sinha)
Principal District Judge,
Ramgarh.
12.8.2021



Memo No. 123

Dated - 12.08.2021

Draft of succession certificate in Succession case No. - 06/2020 is notified to be displayed on the notice board of Pr. Dist. Judge, Ramgarh and the website of Civil Courts, Ramgarh for 3 days, seeking objection of the parties if any.

Sarishdar
13/8/21
SARISHTADAR
Office of Pr. Dist & Sessions Judge
Ramgarh